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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 20 MAY, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2302 (F.NO.197/24/78-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shree Bala Murugan Devasthanam" for the purpose of the said section for and from the assessment year(s) 1977-78.

Sd
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Baitouri Garden), New Delhi.

Copy to:-

1. Chairman, Shree Bala Murugan Devasthanam, Suryanagar, Mithra, Ahmedabad-380008.
2. The Commissioner of Income-tax, Gujarat-III, Ahmedabad, with reference to his letter No. HQ. III/121-65/77 dated 7.4.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(F&R)/(Inv.), New Delhi.
5. Director of Knowledge OBI Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (3 copies).
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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